## OFFICE OF THE CHIEF JUDICIAL MAGISTRATE
## ROUSE AVENUE COURT COMPLEX, DELHI

### *MODIFIED DUTY ROSTER FOR THE MONTH OCTOBER, 2024*

In Pursuance of order No. 38/DHC/GAZ-IIB/G-7/VI.E.2(a)/2024 dated 25th October, 2024. the following Ld. ACJMs posted at Rouse Avenue Court Complex, shall work as Duty Magistrate on the dates noted against their names ***relating to all cases triable by courts of magistrate initiated by the CBI, as well as for the work related to designated courts for trying the cases pertaining to MP/MLAs.***

It is enjoined upon the Duty Magistrate to attend all urgent matters including remand work, search warrants. The Duty Magistrate deputed for holidays, Second Saturday and Sundays etc. shall look after the cases of CBI, warrants of arrest, transit remand, issued by the authorities beyond Delhi etc. He/she shall also dispose off all other matters not specifically mentioned herein, including recording of statement u/s.164 Crpc.

| Sl. No. | Name of Ld. Duty Magistrate | Day of duty (working day) | Sunday/Holiday | Court Room No. |
|---|---|---|---|---|
| 01. | Ms. Divya Malhotra,<br>ACJM-01<br>Residential Address:-<br>61C, GH/10, Sunder Apartments, Paschim Vihar, New Delhi-110107 | 14-10-2024<br>15-10-2024<br>16-10-2024<br>18-10-2024<br>19-10-2024 | **17-10-2024**<br>**20-10-2024** | 203 |
| 02. | Sh.Nishant Garg,<br>ACJM-02-cum-ACJ<br>Residential Address:-<br>A-61, Saket Court Residential Complex, Pushp Vihar, New Delhi-110017 | 23-10-2024<br>24-10-2024<br>25-10-2024<br>26-10-2024<br>28-10-2024<br>29-10-2024 | **27-10-2024**<br>**31-10-2024** | 205 |
| 03. | Ms. Tanya Bamniyal,<br>ACJM-03<br>Residential Address:-<br>A-191, 3rd Floor, Shivalik Malviya Nagar, New Delhi-110017 | 01-10-2024<br>03-10-2024<br>04-10-2024<br>05-10-2024<br>07-10-2024<br>08-10-2024 | **02-10-2024**<br>**06-10-2024** | 502 |

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|---|---|---|---|---|
| 04. | Sh. Vaibhav chaurasia,<br>ACJM-04<br>Residential Address:-<br>C-58 Villa, Central Park, Flower Valley, Sohna, Gurugram, Haryana. | 09-10-2024<br>21-10-2024<br>22-10-2024<br>29-10-2024 | **10-10-2024**<br>**11-10-2024**<br>**12-10-2024**<br>**13-10-2024**<br>**30-10-2024** | 503 |

**(Deepak Kumar-II)**
**Chief Judicial Magistrate**
**Rouse Avenue District Courts**
**New Delhi**

**Remarks:**

1. The dates which are in bold and underlined, fall on Sunday, Second Saturday and Holidays.
2. When any working day is declared a holiday, the Duty Magistrate on that day will be deemed as Duty Magistrate for whole day without any further order.
3. Duty magistrates are advised not to proceed on leave or remain absent on the day they are deputed as Duty Magistrate except under exceptional circumstances or emergencies. In case of an emergency or unavoidable circumstances,if a Duty MM must proceed on leave, he/she shall send a formal request in advance for change of duty with the consent of an ACJM agreeing to perform duty in his/her place in the office of undersigned.
4. All miscellaneous applications be dealt with/filed according to circular no. 1651-1716-C/Bail & Filing/RADC/2024 dated 22.01.2024, issued by Ld. Principal District & Session Judge-Cum-Special Judge (P.C. Act) (CBI), Rouse Avenue Court Complex, Delhi.
5. It is impressed upon all the ACJMs not to leave any pending work in their court without signing viz. Orders passed on the day, regular files, Misc. Work, Bail Bond and release warrants etc. The ACJMs are further directed to take special care that in no case they should not leave the Court without signing the release warrants, once the bail bond has been accepted by them, even while proceeding on half day leave, and not to leave such work for the duty Magistrate of that day. In an exceptional case, if an ACJM had left the court after accepting the bail bond and without signing release warrants, the release warrants may be signed by the concerned duty Magistrate after taking report in writing from the Readers/Ahlmad of the concerned court and in such eventuality the duty Magistrate shall submit a report of his/her having signed the release warrant of a particular court along with the report so received by him/her from the staff of that court to the undersigned on the following day.

6. The Duty Magistrate is supposed to consider remand applications filed by the Investigating Officer's after 4:00 p.m. besides considering the bail bond and surety bond in pursuance to bail order passed by the Hon'ble Supreme Court of India, Hon'ble High Court, and Learned Sessions Court on the same day. It is further being specified that in case the bail order passed by the Hon'ble Supreme Court of India or by the Hon'ble High Court are received in any Magisterial Court after 4:00 p.m. even if, the same has been passed on any previous date, the bail bond/surety bond with respect to such orders, if put up before the Duty Magistrate is supposed to be considered by him/her.
7. It is clarified that Duty Magistrate of a particular day shall work as Duty Magistrate from 10:00 AM on the day of his/her duty till 9:59 AM on the immediate succeeding day.
8. Officers will be available physically in court room till duty hours.
9. The Officials who actually performed duty with Presiding Officers on Sunday/holidays shall be entitled for compensatory leave, as per rules.
10. The Official email IDs of readers of concerned courts are provided hereunder.

| **Sl. No.** | **Officer name/court** | **e-mail ID** |
|---|---|---|
| 1. | Sh. Deepak Kumar-II, CJM | cmm-racc@ddc.nic.in |
| 2. | Ms. Divya Malhotra, ACJM-01 | acmm01-racc@ddc.nic.in |
| 3. | Sh.Nishant Garg, ACJM-02-cum-ACJ | acmm02acj-racc@ddc.nic.in |
| 4. | Ms. Tanya Bamniyal, ACJM-03 | acmm03-racc@ddc.nic.in |
| 5. | Sh. Vaibhav Chaurasia, ACJM-04 | acmm04-racc@ddc.nic.in |

**(Deepak Kumar -II)**
**Chief Judicial Magistrate**
**Rouse Avenue District Courts**
**New Delhi**

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Order No. CJM/RADC/DR/2024 Dated 29.10.2024

***Copy forwarded for information and necessary action to:***

1.The Ld. Registrar General, Hon'ble High Court of Delhi.
2.The Ld. Principal District & Sessions Judge, (HQs), Delhi.
3.The Ld. Principal District & Session Judge-Cum-Special Judge (P.C. Act) (CBI), Rouse Avenue Court Complex, Delhi)
4. The Ld. ACJMs Rouse Avenue District Court Complex, New Delhi.
5. The Director of Prosecution, CBI, Block No.3, II Floor, CGO Complex, Lodhi Road, New Delhi.
6.The Director of Prosecution, Govt. of NCT of Delhi, Tis Hazari Courts,Delhi.
7.The Chief Prosecutor, CBI/ACB, Rouse Avenue District Court, New Delhi.
8.The Website Committee, Tis Hazari Court, Delhi for uploading on the official website
9.The Branch In-charge, Care Taking, Facilitation, Computer and Filing Section, RADC, New Delhi.
10. The Reader to the court of undersigned.
11. The Lockup In-charge, Rouse Avenue District Court, New Delhi.
12. The Police Chowki In-charge, Rouse Avenue District Court, New Delhi.
13. For uploading on 'LAYERS'.
14. The Ld.Secy. DLSA, RADC, New Delhi.

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जिला एवं सत्र न्यायालय
डायरी संख्या 6254/R
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रोहिणी, दिल्ली

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**(Deepak Kumar-II)**
**Chief Judicial Magistrate**
**Rouse Avenue District Courts**
**New Delhi**